

Central Administrative Tribunal
Principal Bench

O.A. No. 2720 of 1999

New Delhi, dated this the 28th March, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

Ms. Renu Sehgal,
W/o Shri S.K. Sehgal,
R/o B-13, Liberal Group Hsg Society,
Inder Enclave, Paschim Vihar,
New Delhi-110063. Applicant

(By Advocate: Dr. D.C. Vohra)

Versus

1. Union of India through
the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi-110011.
2. Registrar of Newspapers in India,
West Block, Wing No.2,
R.K. Puram,
New Delhi-110066. Respondents

(By Advocate: Shri Rajinder Nischal)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. It is not denied that pursuant to the Tribunal's order dated 3.1.94 in O.A. No. 1504/88, filed by applicant earlier, Respondents have issued impugned order dated 5.1.99 (Annexure A-23), whereby applicant has been allowed to count her service as CGII on regular basis in the Office of RNI w.e.f. 17.12.79 for seniority in CSCS Cadre.

3. Applicant now claims consequential benefits pursuant to the aforesaid order dated 5.1.99, including consideration for promotion to post of UDC/Assistant, based upon the seniority so fixed.

4. In this connection it is pointed to us that her immediate junior one Shri Tulsi Ram (Sl. No. 16 in the draft seniority list of LDCs in the CSCS cadre, Ministry of I & B as on 1.1.89 vide circular dated 29.12.88 Annexure A-12A) was promoted as U.D.C. w.e.f. 1.7.86 while applicant herself was promoted as UDC w.e.f. 1.7.93 vide, seniority list 9.8.97 (Annexure A-15).

5. We dispose of this O.A. with a direction to Respondents to consider granting applicant all consequential monetary and service benefits pursuant to their own order dated 5.1.99, including considering ante-dating her promotion as U.D.C. w.e.f. the date her immediate junior Shri Tulsi Ram was so promoted, as UDC, in accordance with rules and instructions and judicial pronouncements on the subject. These directions should be implemented as expeditiously as possible and preferably within three months from the date of receipt of a copy of this order.

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6. In case, pursuant to the implementation of these directions, any person is adversely affected he shall be put to notice and his objections shall be considered and disposed of in accordance with rules and instructions, before his seniority is altered to his disadvantage.

7. This O.A. is disposed of in terms of Para 5 and 6 above. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/